HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Srinagar)

Subject:- Transfer of Advocate License.

NOTIFICATION

No. 3343 of 2025 RG/LP

In pursuance of Bar Council of India Resolution No.1-E/2024 (Transfer) dated 03.09.2024, Ms. Farha Kadir, Advocate D/O Shri Manir Ali W/o Shri Mir Waleed Anwar R/o Ward No.06, Tehsil & District Bandipora, upon transfer of her enrolment from Bar Council of Assam & etc. is brought on the roll of Jammu and Kashmir Bar Council.

By Order.

Additional Registrar (L.P.)
High Court Main Wing, Srinagar

19 mehayan

Dated: 1\$.07.2025

No. 38964-70 RG/LP Dated 19/7/2025

Copy forwarded to the:-

1. Principal District & Sessions Judge, Bandipora.

- Secretary Bar Council of India, 21 Rouse Avenue Institutional Area, New Delhi for information and necessary action. This is in reference to communication No.BCI:D:6269/2024 dated 24.11.2024 of Joint Secretary, Bar Council of India, New Delhi.
- 3. Secretary Bar Council of Assam & etc. for information.
- 4. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 5. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.

6. **President**, District Bar Association, Bandipora.

7. Ms. Farha Kadir, Advocate W/o Shri Mir Waleed Anwar R/o Ward No.06, Tehsil & District Bandipora.

Additional Registrar (L.P.)